

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) While the overall situation in the State of J&K have shown improvement, militants have continued to resort to stray incidents of killings of soft targets especially members of minority community, in remote areas.

(b) to (d) With a view to tackle the militancy problem sponsored from across the border in Jammu & Kashmir, the Government have adopted a multipronged approach which include *inter-alia* strengthening the border management, neutralising plans of militants by proactive action against them in hinterland, gearing up intelligence machinery, galvanising development programmes and deepening the democratic process etc.

#### Atrocities on Women

4874. SHRI S.S. OWAISI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the incidents of atrocities on women in general and women of minorities in particular have been increased in the country during the last three years;

(b) if so, the number of cases registered and the action taken thereon;

(c) whether some officials have been found involved in these atrocities against women particularly in Andhra Pradesh;

(d) if so, the details thereof and the action taken by the Government in this regard;

(e) whether the Union Government have sought information from the Government of Andhra Pradesh regarding atrocities on women of minority community;

(f) if so, the details thereof;

(g) whether the Union Government propose to set up special court for the speedy disposal of registered cases; and

(h) if so, the time by which it is likely to be set up?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Available information relating to

crime against women in the country during the last three years is given belows:—

<u>Year</u>	<u>Incidents</u>
1995	109259
1996	115723
1997	112226

Specific information in regard to atrocities on women belonging to minorities is not maintained.

(c) to (f) Information is being collected.

(d) and (h) The Administration of Justice in District/ Subordinate Courts comes under the purview of the concerned State Governments/High Courts. It is for the concerned State Government/High Courts to set up such courts according to their requirements.

[Translation]

#### Renaming of Railway Stations

4875. SHRI SADASHIVRAO DADOBA MANDLIK : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any proposal is under consideration of the Government for changing the name of some of the Railway Stations in the country;

(b) if so, the details thereof;

(c) whether the Government are contemplating to change the name of Kolhapur Railway Station and name it after the Chhatrapati Sahu Maharaj; and

(d) if so, the details thereof;

THE MINISTER OF HOME AFFAIRS : (a) and (b) There is only one such proposal. It relates to renaming of a Railway Station in the State of Uttar Pradesh.

(c) No, Sir.

(d) Does not arise.